



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H05544 / सी-3 / NGT-309 / 2024 दिनांक: 11 / 01 / 2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Action Taken Report (ATR) in compliance of the order dated- 30.10.2023 passed by Hon'ble National Green Tribunal, New Delhi in M.A. No. 90/2023, M.A. No. 94/2023 and Original Application No. 774 of 2022 Gaurav Garg Versus Union of India & Ors.

Sir,

In compliance of the order dated- 30.10.2023 passed by the Hon'ble National Green Tribunal, New Delhi in M.A. No. 90/2023, M.A. No. 94/2023 and Original Application No. 774 of 2022 Gaurav Garg Versus Union of India & Ors. The Action Taken Report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely

sk

(Sanjeev Kumar Singh)
Member Secretary

Copy to:

1. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
2. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
3. Regional Officer, U.P. Pollution Control Board, Meerut for information and necessary action.

sk

Member Secretary

1/11/24 TRH

Action Taken Report (ATR) in compliance of the order dated 30.10.2023 Passed by Hon'ble National Green Tribunal, New Delhi in M.A No. 90/2023, M.A No. 94/2023 and Original Application No. 774 of 2022 Gaurav Garg Versus Union of India &Ors.

The main relevant contents of the order given by Hon'ble National Green Tribunal, New Delhi order dated 30.10.2023 in M.A No. 90/2023, M.A No. 94/2023 and Original Application No. 774 of 2022 Gaurav Garg Versus Union of India &Ors are as under:-

"..... 4. Mr. Ajay Kumar Sharma, Member Secretary UPPCB and SEIAA has informed that CTO has been granted to respondent no. 8 till disposal of application for grant of ex post facto EC and assured that the application for grant of ex post facto EC will be expeditiously dealt with/disposed of and seeks time for submission of further action taken report.

5. Further Action Taken Report be filed by UPPCB and UPSEIAA within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 14.02.2024."

It is reported to Hon'ble Tribunal vide Action Taken Report dt. 27.10.2023 that Consent to Operate(CTO) was issued to Respondent No.8 M/s Synergy Waste Management Pvt. Ltd. Subharti Dental College, NH-58, SubhartiPuram, Delhi-Haridwar by Pass Road, Meerut, vide letter 186151/UPPCB/ Meerut(UPPCB RO)/CTO/both/MEERUT/2023 date 16-10-2023 valid till the disposal of EC application bySEIAA(UP). The facility is currently operating its services with valid consent.

As of now application of proponent for Environmental Clearance (EC) is under consideration before SEIAA(UP).The decision of SEIAA(UP) is awaited for further decision on validity of CTO from UPPCB.



Sanjeev Kumar Singh
Member Secretary
UP Pollution Control Board